

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JABALPUR BENCH**  
**JABALPUR**

**Original Application No. 128 of 2006**

Jabalpur, this the 18<sup>th</sup> day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Shri A.K. Gaur, Judicial Member

Lakan Singh Maravi,  
S/o. Shri Hriday Singh Maravi,  
Aged 61 years, R/o. 33, Gayatri  
Nagar, Besides Jagannath Temple,  
Raipur (Chhattisgarh)

**Applicant**

(By Advocate – Smt. S. Menon)

**VERSUS**

1. Union of India,  
Through : Secretary,  
Ministry of Finance,  
Department of Economic Affairs,  
New Delhi.
2. National Savings Institute,  
CGO Complex, Seminari  
Hills, Nagpur (Maharashtra),  
Through : Its Director.
3. R.N. Singh, Deputy Regional  
Director, National Savings Institute,  
C/o. Director, National Savings  
Institute, Seminari Hills,  
Nagpur.

**Respondents**

(By Advocate – Shri O.P. Namdeo)

**ORDER (Oral)**

**By A.K. Gaur, Judicial Member –**

The applicant is claiming second financial up-gradation on the ground that his junior Shri R.N. Singh was given second financial up-gradation in December, 2001. The applicant has approached this Tribunal for redressal of his grievances in the year 2006. No delay



condonation application supported by an affidavit has been filed along with the OA. The Hon'ble Supreme Court in 2000 SCC (L&S) 53, Ramesh Chand Sharma Vs. Udham Singh Kamal & Ors.,<sup>has</sup> clearly held that time barred application wherein condonation of delay has not been sought should not be admitted and the Tribunal or High Court should not enter into the merits of the case. The present Original Application has been filed after a lapse of more than five years and no reasonable or plausible explanation has been offered for the said delay.

2. Accordingly, we are of the considered view that the application is liable to be dismissed on the ground of laches and delay and the same is dismissed at the admission stage itself.



—Sd—  
(A.K. Gaur)  
Judicial Member

—Sd—  
(Dr. G.C. Srivastava)  
Vice Chairman

"SA"

पृष्ठान्कन सं ओ/न्या. 721 जबलपुर, दि.....

व तिलिपि अचो धित:-

- (1) सचिव, उच्च न्यायालय वार एगोरिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/कु.....के काउंसल
- (3) दायी श्री/श्रीमती/कु.....के काउंसल
- (4) न्यायालय, जेठना, जबलपुर न्यायाधीश

सूचना एवं आवश्यक कार्य गही हेतु  
उप राजस्वर

Shri O P Sharma  
High Court  
Jabalpur

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28/7/06

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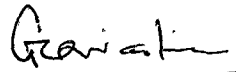
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(Dr. G.C. Srivastava)  
Vice Chairman

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पत्तिलिपि अद्यो धित:-

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- (2) आवेदक श्री/श्रीमती/कु.....के काउंसल *smf- s.chenah, H.C.J.B.*
- (3) प्रत्ययी श्री/श्रीमती/कु.....के काउंसल *shri. opnamdeo H.C.J.B.*
- (4) मंथपाल, के.प्र.अ., जबलपुर न्यायपीठ  
सबना एवं आवश्यक कार्यवाही हेतु *[Signature]*  
उप रजिस्ट्रार

*Issued*  
*20/7/06*